

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 719 of 2019**

**IN THE MATTER OF:**

**Rohit Chhabra**

**...Appellant**

**Versus**

**Sushil Kumar Gupta &Anr.**

**...Respondents**

**Present:**

**For Appellant :**           **Ms. PrachiJohri, Advocate.**

**For Respondent:**       **Mr. Saksham Ahuja, Advocate for R-2**  
                                  **Ms. Sneha Pandey, Advocate for R-1**  
                                  **Mr. Pankaj Jain, Advocate for R-1**

**O R D E R**

**09.01.2020**       Learned Counsel for the Respondent prays for and is allowed to file Reply affidavit within one week. Rejoinder, if any, be filed within one week thereof.

Post this appeal for Admission (After Notice) on **30<sup>th</sup> January, 2020.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

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